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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 20<sup>th</sup> January, 2025***

+ **W.P.(C) 711/2025 & CM APPL. 3521/2025 & CM APPL. 3522/2025**

**PARENTS TEACHER ASSOCIATION OF PP INTERNATIONAL  
SCHOOL THROUGH MS. HARPREET KAUR .....Petitioner**

**Through: Mr. Ajjay Aroraa, Sr. Advocate with  
Mr. Kartik Kumar and Mr. Nitish  
Dubey, Advocates.**

**versus**

**DELHI DEVELOPMENT AUTHORITY & ANR. ....Respondents**

**Through: Mr. R.K. Dhawan, Standing Counsel  
for DDA with Ms. Nisha Dhawan,  
Mr. V.K. Teng and Mr. Naman  
Kumar Thakur, Advocates for  
respondent No.1.  
Ms. Jyoti Taneja, Advocate for  
respondent No.2.**

**CORAM:**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**J U D G M E N T (oral)**

1. Petitioner is the 'Parents Teacher Association' of PP International School situated at Pitampura, Delhi.
2. According to the petitioner Association, there is one public park adjacent to the school.
3. There is one gate in the boundary wall touching both the premises i.e. the school and the above said public park. Such gate is used by school only in case of evacuation related emergency. It is submitted that as per the recent decision taken by DDA, the above said permission has been recalled and they have, thus, denied the use of the



above said gate by the school, even when there is any such acute emergency.

4. Reference in this regard has been made to the communication dated 06.01.2025 sent by Horticulture Division of DDA to the school.

5. Learned counsel for respondent No.1/DDA and learned counsel for respondent No.2/PP International School appear on advance notice and accept notice.

6. Learned counsel for respondent No.2/PP International School also submits that the facility of above said gate should not have been recalled, while reiterating that such gate would be used only when there is an acute emergency like evacuation and said gate would not be used for general access to the school.

7. Learned counsel for respondent No.1 DDA submits that he would have no objection if the present writ petition is directed to be treated as a representation. He submits that DDA would consider the same after hearing the representatives of the school as well as of the petitioner and would take appropriate decision and the same would also be communicated to them.

8. The above said proposal is agreeable to learned counsel for the petitioner and respondent No.2.

9. In view of the above and without prejudice to rights and contentions of any of the parties, the present writ petition is disposed of with the direction that the averments made in the present writ petition shall be taken as a representation and shall be considered by DDA after giving opportunity of hearing to the petitioner Association as well as to the respondent No.2 School.



10. Keeping in mind the urgency cited, let DDA decide the same as expeditiously as possible and, preferably, within a period of six weeks from today.

11. The petition stands disposed of in aforesaid terms.

**(MANOJ JAIN)**  
**JUDGE**

**JANUARY 20, 2025**  
**st**